

ORDER-SHEET FOR MAGISTRATE'S RECORDS

DISTRICT: SONITPUR

IN THE COURT OF NAZRANA P. REHMAN, SDJM(S) Sonitpur, Tezpur

P.R Case No. 1435/2022

State-Versus- Sri Dipak Mirdha

Date	Order	Signature
03.09.2022	<p>Accused person Sri Dipak Mirdha is produced from judicial custody.</p> <p>The accused is not represented by any counsel. On being asked, he submitted that he is not in a position to engage counsel. Situated thus, Sri Rupjyoti Baruah, Advocate, Tezpur Bar Association is engaged to provide free legal aid to the accused.</p> <p>Inform the learned counsel.</p> <p>Inform the the learned Secretary, DLSA, Sonitpur, Tezpur.</p> <p>Copy is ready and furnished to the accused person.</p> <p>Perused the case record. It transpires that the accused person is charge-sheeted under Section 354/376/511 IPC of which Section 376 IPC is exclusively triable by the Hon'ble court of Sessions only.</p> <p>Situated thus, the case is committed to the Hon'ble Court of Sessions, Sonitpur, Tezpur.</p>	Contd...

03.09.2022
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Send the case record and case diary to the Hon'ble Court of Sessions, Sonitpur, Tezpur.
Inform the Learned P.P. accordingly.
B/A to do the needful.
Fixing **16.09.2022** for appearance of the accused person before the Hon'ble Court of Sessions, Sonitpur, Tezpur.